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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



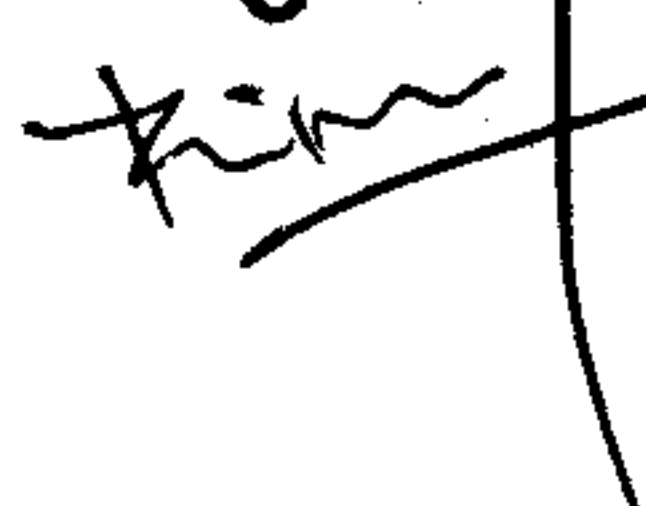
C.P. (I.B) No. 190/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: Sandeep Sandhu SPA of
Mr. Kuldeep Singh Sandhu
V/s.
Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN P. SHAH	Advocate	Petitioner	
2.	MOIZ K RAFIQUE	ADVOCATE	PETITIONER	
	NAVIN PAHWA	SR. ADV	Respondent	
	WITH RITU SHAH FOR THAKKAR AND PAHWA	ADV <u>ORDER</u>		

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Ishan Shah present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Objections filed.

At request of petitioner counsel for hearing before admission.

List the matter on 11.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL